

12.19 hrs.

ESTIMATES COMMITTEE
NINTH REPORT AND MINUTES

SHRI S. B. P. PATTABHI RAMA RAO (Rajahmundry): I beg to present the Ninth Report (Hindi and English versions) of the Estimates Committee on the Ministry of Finance (Department of Revenue) -- Income-Tax Department and Minutes of the sittings of the Committee relating thereto.

12.20 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE REPORTED UNEARTHING OF A COAL RACKET IN BIHAR ..

MR. SPEAKER: Shri Ram Vilas Paswan. Absent. Shri A. K. Roy. Absent. Shri Nawal Kishore Sharma. Absent.

कमाल है। क्वेश्चन आवर मैं तो होता है।
कार्लिंग एटेंशन में भी शुरू हो गया है।

श्री हरीश रावत ।

श्री हरिश चन्द्र सिंह रावत (अलमोड़ा):
मैं अबिलम्बनीय लोक महत्व के निम्नलिखित
विषय की और ऊर्जा मंत्री का ध्यान दिलाता
हूँ और प्रार्थना करता हूँ कि वह इस बारे
में एक वक्तव्य दे :

“बिहार में कोयले के एक बड़े घोटाले
का पता लगने तथा धन्यवाद मैं
एक व्यक्ति के, जिस पर कोयले का
घोटाला करने वाले गिरोह का
सरगना होने का सन्देह है,
गिरफ्तार किए जाने के समाचार”

(Interruptions)

SHRI HARIKESH BAHADUR (Gorakhpur): We have a right to speak.

MR. SPEAKER: All hon. Members are my esteemed friends and colleagues and I am their servant.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN) Sir, I have to in-

form the House that raids were conducted by the C.B.I., Ranchi from December, 1979 to February, 1980 and three cases were registered by them for investigation into alleged release of a huge quantity of hard coke in favour of non-existing and fictitious firms on the basis of forged delivery orders. According to the investigations so far carried out by the C.B.I., a number of persons including three officers of CIL, are suspected to be involved in these three cases. Some of the suspects have already been arrested. Shri T. P. Sinha alias Guru suspected to be the ring leader of the gang of coal racketeers was arrested on 6.4.1981 and he is still in judicial custody.

12.21 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

2. The modus operandi adopted by the accused persons in these cases was that they submitted the release orders to the Sales Departments of the Coal Companies along with the requisite Bank drafts. They forged the signatures of the State Government officials and also forged the authorisation letters requesting therein to issue delivery orders on behalf of a particular firm to a particular middle man. The signatures on the authorisation letter on behalf of non-existing firms were made by the accused persons in different assumed names both in the capacity of proprietor as well as the middle man/authorised representative. They lifted hard coke from the colliery concerned and sold the same in the black market at a premium price. As already pointed out, investigations are still going on and full facts in regard to this matter would be known after C.B.I. completes investigations in all the three cases.

श्री हरिश चन्द्र सिंह रावत (अलमोड़ा):
अध्यक्ष जी, मैं माननीय कोयला मंत्री जी
और उनके विभाग को धन्यवाद देता हूँ
कि उन्होंने जो वर्ष 1980-81 में कोयला
निकालने का लक्ष्य रखा था उससे 5 लाख टन
अधिक कोयला निकाला। इसी तरीके
से अब इनका लक्ष्य इस पंचवर्षीय योजना